Claims Processing – First dated 31.05.2022

Coastal Infrastructure Private Limited, Visakhapatnam, Andhra Pradesh - CIN No: U23200AP1995PTC022080 - Claims received as at the end of last day dated 24.05.2022 against the Public Announcement dated 13.05.2022, pursuant to the Honourable NCLT Order No: CP (IB) No. 21/7/AMR/2021 - Claims Processing

SI.	Name, address, contact Number	Amount Claimed in Rs.					
No.	of the claimant	Principal	Interest	Total			
Α.	Financial Creditors (U/s 13 (1) of IBBI ((Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	tradicate and 11 the latter 2 the 1 pro-					
	Date of receipt of claim: 24.05.2022	10000000	1726028	101726028			
	Bhima Power Private Limited, CIN: U40101HP2007PTC030661,1st House, Bhimain Estate Nav Bahar Bhumian Road, Chhota Shimla, , Shimla, Himachal Pradesh - 171002		Distriction of Intel Comp	Second Second			
	Remarks:	T. And a R. Laborard	inexal local	and true X			
	resolution professional in electronic form in F Prima Facie it is noticed that the loan was grat the CD immovable properties and also invest board resolutions of both the lender compar filed with ROC for further examination of unregistered advised to submit the status of t the above the claim is kept pending for want of	nted and released during tments held by CD. The and borrower company f your claim. Also the the registration with the	Therefore, reque nies together w he mortgage de	ested to submit the with relevant form eed appears to be			
	Principal	Interest	Total	TZ OD P			
	Principal 10000000	Interest 1726028	Total 101726028	Kept Pending			
	100000000 Security Interest:	1726028	101726028				
2.	10000000	1726028	101726028				
2.	100000000 Security Interest: Secured Creditor -Pledge of investment	1726028	101726028 or	Kept Pending			
2.	100000000Security Interest:Secured Creditor -Pledge of investmentDate of receipt of claim: 24.05.2022Blue Nile Developers PrivateLimited, CIN:U70102TG2007PTC055917,1st Floor, Plot No: 304, L-III, RoadNo: 78, Jubilee Hills,Hyderabad - 500096Remarks:	1726028 nt of corporate debto 77800000	101726028 or 2149873	7994987			
2.	1000000000Security Interest:Secured Creditor -Pledge of investmentDate of receipt of claim: 24.05.2022Blue Nile Developers PrivateLimited, CIN:U70102TG2007PTC055917,1st Floor, Plot No: 304, L-III, RoadNo: 78, Jubilee Hills,Hyderabad - 500096Remarks:Under regulation 8 (1) of Insolvency and BanCorporate Persons) Regulations, 2016, a pfinancial creditor belonging to a class of orresolution professional in electronic form in FPrima Facie it is noticed that the Inter corporatback period (on 20.12.2021), by pledging thesubmit the board resolutions of both the lendedforms filed with ROC for further examinationpoint No. 6 of your declaration. In view of the	t of corporate debto 77800000 kruptcy Board of India berson claiming to be a creditors, shall submit Form C. Submitted. ate loan (secured) was ge investments held by C er company and borrowen of your claim. Also p	101726028 or 2149873 (Insolvency Res financial cree claim with pro ranted and relea D. Therefore y er companies tog lease provide a	solution Process for ditor, other than of to the interin sed during the clay ou are requested to gether with relevan clear declaration of			
2.	1000000000Security Interest:Secured Creditor -Pledge of investmentDate of receipt of claim: 24.05.2022Blue Nile Developers PrivateLimited, CIN:U70102TG2007PTC055917,1st Floor, Plot No: 304, L-III, RoadNo: 78, Jubilee Hills,Hyderabad - 500096Remarks:Under regulation 8 (1) of Insolvency and BanCorporate Persons) Regulations, 2016, a pfinancial creditor belonging to a class of orresolution professional in electronic form in FPrima Facie it is noticed that the Inter corporatback period (on 20.12.2021), by pledging thesubmit the board resolutions of both the lenderforms filed with ROC for further examination	1726028 at of corporate debto 77800000 kruptcy Board of India person claiming to be a creditors, shall submit form C. Submitted. ate loan (secured) was gree investments held by C er company and borrowe n of your claim. Also p he above the claim is k	101726028 or 2149873 (Insolvency Res financial cree claim with pro ranted and relea D. Therefore y er companies tog lease provide a	solution Process for ditor, other than of to the interin sed during the clar ou are requested to gether with relevant clear declaration of			

Annexure - V

NOO

Claims Processing – First dated 31.05.2022

	Security Interest: Secured Creditor -Pledge of investment of	of corporate debto	or	Couplet (nfre					
3.	Date of receipt of claim: 24.05.2022	159200000	195465209	354665209					
	Srivathsa Power Projects Private	it in all inverte	about the share	the set of the set					
	Limited,								
	CIN: U40109TG1995PTC020411,								
	G2 Concorde Apartments,								
	Somajiguda, Hyderabad - 500082								
			troughat	5 5 61 10 .07					
	Remarks: Under regulation 8 (1) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, a person claiming to be a financial creditor, other than financial creditor belonging to a class of creditors, shall submit claim with proof to the interimed resolution professional in electronic form in Form C. 1. Submitted the required documents/ The documents are in order.								
	Principal	Interest	Total						
	159200000	195416178	354616178	Admitted					
	Security Interest:	1,0,1101,10	551010170						
	Unsecured Inter Corporate Deposits								
4.	Date of receipt of claim: 24.05.2022	15000000	2003425	17003425					
	Xanthus Developers Private Limited,	1000000	2000 120	11000120					
	CIN: U70102TG2009PTC064390, 7-								
	1-24, B Block, 2nd Floor, Roxana								
	Towers, Green Lands, Begumpet,								
	Hyderabad - 16,	and the local sectors	a fact that the later						
	Remarks: Under regulation 8 (1) of Insolvency and Bankru	termination to protect	and a discounter	03.41					
	 financial creditor belonging to a class of creditors, shall submit claim with proof to the interin resolution professional in electronic form in Form C. 1. To submit the details of shareholding of Mr. Pankaj Agarwal in Hitech Propcon Privat Limited, which is a subsidiary of the corporate debtor during the claw back period, the enable to examine the eligibility to become a member in the COC? 2. Noted that the claimant not mentioned the set off of mutual debits and credits, in Form C having borrowed Rs.303835000/- by way of debentures from the corporate debtor. In view of the above it is hereby called upon to explain as to why the same fact is suppressed whill making the claim, which amounts to submission of false claim. As the amount of borrowing from the corporate debtor far exceeds the claim amount, the claimants claim is liable for rejection in toto. Therefore. informed reversing the decision of claim admission taken in the absence of mutual set off in claim form. Hence the claim is kept pending for further clarification in the matter. 								
	Principal	Interest	Total						
	15000000	2003425	17003425	Kept Pending					
	Security Interest:								
	Secured Creditor -Pledge of investment of	of corporate debto	r i la mainte						
5.	Date of receipt of claim: 24.05.2022	25000000	18383562	43383562					
	Visakha Splendid Towers Private		States and but	THE WE STORE					
	Limited, CIN: U45200TG2006PTC051543 -								
	113-115, Opposite Hyderabad								
	Central University Bus Depot,								
	Kondapur			dias -					
	Remarks:								

Page 2 of 5

Claims Processing - First dated 31.05.2022

Under regulation 8 (1) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, a person claiming to be a financial creditor, other than a financial creditor belonging to a class of creditors, shall submit claim with proof to the interim resolution professional in electronic form in Form C.

Submitted the required documents. They are in order

	1. Submitted the required decamentaria	Interest	Total	State State	
	Principal	N 100000-00-0		Admitted	
	25000000	18383562	43383562		
	Security Interest:				
	Unsecured Inter Corporate Deposits	APA DIME	14024		
6.	Date of receipt of claim: 24.05.2022	50000000	0	50000000	
	Abir Infrastructure Private Limited				
	(Company under CIRP)				
	U45201DL2005PTC139695, 8-2-				
1.1	577B, Plot No: 34, 4th Floor, MASS				
	Heights, Road No: 8, Banjara Hills,				
	Hyderabad - 500034	24.62.2078	russiji if chim	to and it is a l	
	Remarks:				

Under regulation 8 (1) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, a person claiming to be a financial creditor, other than a financial creditor belonging to a class of creditors, shall submit claim with proof to the interim resolution professional in electronic form in Form C.

The following shortfalls are noticed.

claim.

1.

There is no acknowledgement of debt from the corporate debtor attached to your claim.

2. Also Please explain as to how you can become a member of the COC even though you are a related party as per your declaration point no. 7

3. .To process the claim to submit the shareholding of the directors together with their relatives in M/s. Arista Power Private Limited and M/s Andhra Power Private Limited, which were the subsidiaries of the corporate debtor during the claw back period, to enable us to examine the eligibility as per the provisions of the Code, to become a member in the COC.

Advised to provide the above information / documents within seven days from the date of this mail so as to enable us to further examine your claim, lest your claim will be processed based on the information available with us.

	Principal	Interest	Total					
	50000000	0	500000000	Kept Pending				
	Security Interest:	wants 1	stilpshi.					
7.	Unsecured Inter Corporate Deposits Date of receipt of claim: 24.05.2022	27220600	469835	27690435				
1.	Baypark Hotel & Resorts Private	2.220000	Edited as					
	Limited, CIN: U55100AP1998PTC029729,			lar I				
	Rushikonda Geetham Post, Visakhapatnam, Andhra Pradesh - 530045							
	Remarks:							
	Under regulation 8 (1) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, a person claiming to be a financial creditor, other than a financial creditor belonging to a class of creditors, shall submit claim with proof to the interim resolution professional in electronic form in Form C. 1. Submitted							
001000	2. It is noticed that the financial arrang 15.02.2022. In this connection, a company and borrower company,	dvised to submit th	e Board resoluti	ons of both lender				

submission of form MGT to ROC, within 7 days, so as enable to take a decision

Claims Processing – First dated 31.05.2022

	200 States 1		rincipal	Interest	Total	Kept Pending	
	G '4 T		220600	469835	27690435	reptrending	
	Security In Unsecured I	terest: nter Corporate Dep	posits			talamet	
	Total Financial creditors (7 Nos.)	Claimed7 Nos.Admitted2 Nos.		904220600	220197932	1124418532 397999740	
				Nos. 184200000	213799740		
		Kept Pending	5 Nos.	720020600	6349161	726369761	
	(/ 1108.)	Rejected	0 Nos.	0	49031	490310	
1.	Process for Regulations,	Insolvency Reso Corporate Per 2016) pt of claim: 24.05.20	rsons)	50000	0 0	50000	
	Samavarthy I	aw Chambers - Adv	vocate	-		a newsyl	
	R S Sravan K	umar, Flat No: 201,			the Destination of the	(Inder and	
	1014.140 12						
		aran Residency, Ab			Dersen Regulation	- Copperation	
	"Naturals" Per Colony, Secu After scrutiny the corporate of the writter	ender Ghast Road, Si nderabad - 500003 y of the documents si debtor for rendering a contract made bet	indi submitted g the Pro ween the	fessional Services claimant and the	Also informed corporate debtor	to submit a copy , so as enable to	
	"Naturals" Per Colony, Secu After scrutiny the corporate of the writter ascertain the Resolution s documents th	ender Ghast Road, Si nderabad - 500003 y of the documents s debtor for rendering	submitted g the Pro ween the orporate is silent	fessional Services claimant and the debtor for availin about the fee c	s. Also informed corporate debtor og the legal servic laimed. On subr	to submit a copy , so as enable to ces, as the Board nission of these	
	"Naturals" Per Colony, Secu After scrutiny the corporate of the writter ascertain the Resolution s	ender Ghast Road, Si nderabad - 500003 y of the documents s debtor for rendering a contract made bet fee agreed by the c ubmitted by them e operational claim	indi submitted g the Pro ween the orporate is silent is examir	fessional Services claimant and the debtor for availin about the fee c ned for consideration	Also informed corporate debtor g the legal servic laimed. On subr ion, till such time	to submit a copy , so as enable to ces, as the Board nission of these the claim is kept	
	"Naturals" Per Colony, Secu After scrutiny the corporate of the writter ascertain the Resolution s documents th	ender Ghast Road, Si inderabad - 500003 y of the documents si debtor for rendering a contract made bet fee agreed by the c ubmitted by them e operational claim Pri	indi submitted g the Pro ween the orporate is silent is examin ncipal	fessional Services claimant and the debtor for availin about the fee c ned for considerati Interes	s. Also informed corporate debtor og the legal service laimed. On subrition, till such time st Total	to submit a copy , so as enable to ces, as the Board nission of these the claim is kept Kept pending	
	"Naturals" Per Colony, Secu After scrutiny the corporate of the writter ascertain the Resolution s documents th	ender Ghast Road, Si inderabad - 500003 y of the documents si debtor for rendering a contract made bet fee agreed by the c ubmitted by them e operational claim Pri	indi submitted g the Pro ween the orporate is silent is examir	fessional Services claimant and the debtor for availin about the fee c ned for considerati Interes	 Also informed corporate debtoring the legal service laimed. On subrition, till such time st Total 	to submit a copy , so as enable to ces, as the Board nission of these the claim is kept Kept pending	
	"Naturals" Per Colony, Secu After scrutiny the corporate of the writter ascertain the Resolution s documents th pending.	ender Ghast Road, Si inderabad - 500003 y of the documents si debtor for rendering a contract made bet fee agreed by the c ubmitted by them e operational claim Pri	indi submitted g the Pro ween the orporate is silent is examin ncipal	fessional Services claimant and the debtor for availin about the fee c ned for considerati Interes	s. Also informed corporate debtor og the legal service laimed. On subrition, till such time st Total	to submit a copy c, so as enable to ces, as the Board nission of these the claim is kept Kept pending confirmation	
	"Naturals" Per Colony, Secu After scrutiny the corporate of the writter ascertain the Resolution s documents th pending. Security Inter Total Operation al	ender Ghast Road, Si inderabad - 500003 y of the documents si debtor for rendering a contract made bet fee agreed by the c ubmitted by them e operational claim Pri sest: Nil	indi submitted g the Pro- ween the orporate is silent is examin ncipal	fessional Services claimant and the debtor for availin about the fee c ned for considerati Interes	 Also informed corporate debtoring the legal service laimed. On submitted, the service of the servi	to submit a copy , so as enable to ces, as the Board nission of these the claim is kept Kept pending confirmation 500000	
	"Naturals" Per Colony, Secu After scrutiny the corporate of the writter ascertain the Resolution s documents th pending. Security Inter Total Operation	ender Ghast Road, Sinderabad - 500003 y of the documents sidebtor for rendering n contract made bet fee agreed by the cubmitted by them e operational claim Pri sest: Nil Claimed	indi submitted g the Pro ween the orporate is silent is examin ncipal 500000	fessional Services claimant and the debtor for availin about the fee c ned for considerati Interes 500000	 Also informed corporate debtor debtor in the legal service laimed. On subrition, till such time Total 0 500000 	to submit a copy , so as enable to ces, as the Board nission of these the claim is kept Kept pending confirmation 500000	
	"Naturals" Per Colony, Secu After scrutiny the corporate of the writter ascertain the Resolution s documents th pending. Security Inter Total Operation al creditors	ender Ghast Road, Sinderabad - 500003 y of the documents sidebtor for rendering n contract made betting fee agreed by the coubmitted by them e operational claim Print est: Nil Claimed Admitted	indi submitted g the Pro ween the orporate is silent is examin ncipal 500000 1 No 0 Nos.	fessional Services claimant and the debtor for availin about the fee c ned for considerati Interes 500000 0	 Also informed corporate debtor ag the legal service laimed. On subrion, till such time Total 0 500000 0 0 	to submit a copy , so as enable to ces, as the Board nission of these the claim is kept Kept pending confirmation 500000	
	"Naturals" Per Colony, Secu After scrutiny the corporate of the writter ascertain the Resolution s documents th pending. Security Inter Total Operation al creditors (1 No)	ender Ghast Road, Sinderabad - 500003 y of the documents sidebtor for rendering n contract made betting fee agreed by the cubmitted by them e operational claim Print est: Nil Claimed Admitted Kept Pending	indi submitted g the Pro- ween the orporate is silent is examin ncipal 500000 1 No. 0 Nos. 1 No.	fessional Services claimant and the debtor for availin about the fee c ned for consideration Interes 500000 0 500000	 Also informed corporate debtoring the legal service laimed. On submitted to submitted the service of the service	to submit a copy , so as enable to ces, as the Board nission of these the claim is kept Kept pending confirmation 500000	
	"Naturals" Per Colony, Secu After scrutiny the corporate of the writter ascertain the Resolution s documents th pending. Security Inter Total Operation al creditors (1 No)	ender Ghast Road, Si nderabad - 500003 y of the documents s debtor for rendering n contract made bett fee agreed by the c ubmitted by them e operational claim Pri sest: Nil Claimed Admitted Kept Pending Rejected Claimed Admitted	indi submitted g the Pro ween the orporate is silent is examin ncipal 500000 1 No 0 Nos. 1 No. 0 Nos.	fessional Services claimant and the debtor for availin about the fee c ned for consideration Interes 500000 0 500000 0 904270600 184200000	 Also informed corporate debtor of the legal service laimed. On submitted to the service of the legal service of the legal service of the legal service of the legal service of the service of th	to submit a copy , so as enable to ces, as the Board nission of these the claim is kept Kept pending confirmation 500000 1124918532 397999740	
	"Naturals" Per Colony, Secu After scrutiny the corporate of the writter ascertain the Resolution s documents th pending. Security Inter Total Operation al creditors (1 No) Total claims	ender Ghast Road, Sinderabad - 500003 y of the documents sidebtor for rendering n contract made bet fee agreed by the cubmitted by them e operational claim Pring rest: Nil Claimed Admitted Kept Pending Rejected Claimed	indi submitted g the Pro ween the orporate is silent is examin ncipal 500000 1 No 0 Nos. 1 No 0 Nos. 1 No	fessional Services claimant and the debtor for availin about the fee c ned for considerati Interes 500000 0 500000 0 904270600	 Also informed corporate debtor of the legal service laimed. On subrition, till such time Total 0 500000 0 0 0 0 0 	to submit a copy , so as enable to ces, as the Board nission of these the claim is kept Kept pending confirmation 500000 (1124918532	

Claims Processing – First dated 31.05.2022

Proce	essing of claims:						4
S1.	Details			N 320 N		Amo	unt / Rs.
No.		Admitted	Rejected	Pending	Eligibility for CoC members	Voting rights	% of voting
1	2	3	4	5	6	7	8
Α	Financial Creditors - Secu	red					
1	Bhima Power Private Limited	0		101726028	No	No	-
2	Blue Nile Developers Private Limited	0		79949873	No	No	
	Financial Creditors - Unse	cured				1 10280 NE 1	
3	Srivathsa Power Projects Private Limited	354616178	49031		Yes	Yes	89.10
4	Xanthus Developers Private Limited	0	-	17003425	No	No	
5	Visakha Splendid Towers Private Limited,	43383562		0	Yes	Yes	10.90
6	Abir Infrastructure Private Limited (Company under CIRP)	0		500000000	No	No	-
7	Baypark Hotel & Resorts Private Limited,	0		27690435	No	Yes	
Total	Eligibility for CoC members	397999740		-	÷		-
	Voting rights	397999740					100
В	Operational Creditors Samavarthy Law Chambers - Advocate R S Sravan Kumar		-	500000	Less than 10% Not eligible	Nil	Not applica ble

Thus, as on 31.05.2022 the Committee of Creditors is formed with Sl. Nos. 3 & 5 with the % of voting rights mentioned in column no. 8

Pradeep Kumar Sravmam Interim Resolution Professional In the matter of Coastal Infrastructure Private Limited Reg. No. IBBI/IPA-003/IP- N000100/2017-18/11009